

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.115-IA/763(AHM)2024  
in  
C.P.(IB)/21(AHM)2024

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Mr.Hiren Patel

.....Respondent

**Order delivered on: 12/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Mr. Atul Sharma, Adv.

For the Respondent/PG :Mr. Arpit Singhvi, Adv

For the FC :Mr. Nisarg Bhardwaj, Adv. (Proxy)

**ORDER**  
**(Hybrid Mode)**

Again no service report has been filed by the Applicant/RP. However, today Personal Guarantor appeared through counsel Mr. Arpit Singhvi who earlier appeared for Personal Guarantor in the main CP 21/2024 and he has already filed reply to the main CP on 02.04.2024 vide inward diary no. 2796.

However, no reply to this IA/763(AHM)2024 of the IRP or his report has been filed by the respondent Personal Guarantor. Though he has confirmed that he has received the copy of the IA as well as IRP report. He further states that he may be given one more opportunity to file reply to this IA/763(AHM)2024 as well to the report of IRP which be filed if any within extended period of 10 days' time with advance copy to the opposite counsel. Thereafter rejoinder if any.

Re-list on 21.08.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**